

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.107/MP/2023

- Subject : Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non supply; and for consequential reliefs including refund.
- Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL).
- Respondents : Tata Power Company Limited and Ors.

Petition No. 85/MP/2022 along with IA Nos. 24/2022 & 37/2023

- Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
- Petitioner : Punjab State Power Corporation Limited (PSPCL).
- Respondents : Coastal Gujarat Power Limited (CGPL) and Ors.

Petition No. 123/MP/2022 along with IA No. 38/2023

- Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
- Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Anr.
- Respondents : Coastal Gujarat Power Limited (CGPL) and Ors.

Petition No. 246/MP/2022 along with IA No. 8/2023

- Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
- Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and Ors.

Petition No. 56/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL).

Respondents : Coastal Gujarat Power Limited (CGPL) and Ors.

Petition No. 185/MP/2023

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Tata Power Company Limited.

Petitioners : Jaipur Vidyut Vitran Nigam Limited and Ors.

Respondents : Tata Power Company Limited and Ors.

Petition No. 205/MP/2023

Subject : Petition under Section 79 the Electricity Act, 2003, along with Regulations 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking appropriate directions against GUVNL and Rajasthan Discom/RRUVNL towards the wrongful and unsustainable demand towards contract year penalty for availability below 75% (DC penalty) for the contract year 2022-2023 for adjudication and directions in regard to the Power Purchase Agreement dated 22.04.2007 with Tata Power Company Limited.

Petitioner : Tata Power Company Limited.

Respondents : Gujarat Urja Vikas Nigam Limited and Ors.

Date of Hearing : **10.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, HPPC, GUVNL, PSPCL
Ms. Poorva Saigal, Advocate, HPPC & PSPCL
Ms. Pallavi Saigal, Advocate, HPPC & PSPCL
Ms. Tanya Singh, Advocate, HPPC & PSPCL
Shri Rishabh Saxena, Advocate, HPPC & PSPCL
Ms. Swapna Seshadri, Advocate, RUVNL & GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Anand K Ganesan, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVNL
Ms. Shivani Verma, Advocate, RUVNL
Shri Parth Bhalla, Advocate, RUVNL & GUVNL
Shri Dhruv Mehta, Sr. Advocate, TPCL
Shri Sanjay Sen, Sr. Advocate, TPCL
Shri Venkatesh, Advocate, TPCL
Ms. Mandakini Ghosh, Advocate, TPCL
Ms. Neha M Dabral, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Divyansh, Advocate, TPCL
Shri Samprati Singh, Advocate, TPCL
Shri Basava Prabhu Patil, Advocate, MSEDCL
Shri Arijeet Shukla, Advocate, MSEDCL
Shri Samarth Kashyap, Advocate, MSEDCL
Shri Geet Ahuja, Advocate, MSEDCL
Shri Samir Malik, Advocate, MSEDCL
Ms. Nikita Choukse, Advocate, MSEDCL
Shri Tushar Mathur, Advocate, MSEDCL
Ms. Himani Yadav, Advocate, MSEDCL

Record of Proceedings

During the course of the hearing, the learned senior counsels for both sides made detailed submissions and concluded their respective arguments on the arbitrability of the issues involved in the matters and consequently, the jurisdiction of this Commission to adjudicate upon these issues.

2. Considering their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)